

**NATIONAL LEGAL SERVICES AUTHORITY**  
**Department of Justice**  
**12/11, Jam Nagar House, Shahjahan Road**  
**New Delhi-110011**

L/37/2014-NALSA  
Dated: 02.01.2017

**Advertisement for Engagement of two Law Researcher on short-term contractual basis.**

Applications are invited from Indian citizens who fulfill the following Essential Qualifications and other eligibility conditions, as on 20.01.2017, to work as Law Researcher in the National Legal Services Authority purely on contractual basis on a fixed consolidated stipend of Rs.30,000/- per month initially for 6 months. However, the contract can be terminated at any point of time without any notice.

**Method of selection:** Selection shall be made on the basis of Interview. A final select list shall be prepared as per requirement on the basis of Interview.

Minimum Educational Qualifications, Age Limit, Leave, Duty Hours and Terms and Conditions are as per annexure 'A' i.e the "Scheme for engaging Law Researcher in National Legal Services Authority".

It is made clear that the engagement as Law Researcher is a full time job and purely contractual in nature. It will not confer any right on the selected candidates to claim regular appointment/continuance in service in the National Legal Services Authority. The last date of receiving the application is 20.01.17 till 5:00 pm.

**General Instructions:**

- (1) The applicants would be called for the Interview on the basis of the information furnished by them in their application form. They are, therefore, advised to ensure that they fulfill all eligibility conditions before applying. If any candidate is found to have given false information or does not fulfill any of the eligibility conditions, the candidature of such applicant would be cancelled and no correspondence in this regard would be entertained.
- (2) The date of interview for the said posts will be informed only through e-mail. Call letter for interview will NOT confer any right for selection.
- (3) Candidates should fill all the columns of the application form (Attached).
- (4) APPLICATIONS WHICH DO NOT COMPLY WITH THE INSTRUCTIONS SHALL BE SUMMARILY REJECTED The candidate should bear in mind while applying for the said post that he/she will be required to work even at odd hours and on holidays, if so required. No TA/DA shall be paid to the candidates for appearing in the Written Test.

  
Member Secretary  
NALSA

**SCHEME FOR ENGAGING LAW RESEARCHER ON SHORT TERM  
CONTRACT BASIS IN THE NATIONAL LEGAL SERVICES AUTHORITY**

In order to discharge its function under section 4(g) of the Legal Services Authorities Act 1987 to undertake and promote research work in the field of Legal Services, the National Legal Services Authority may appoint Law Researcher on temporary basis on Short term Contract with the approval of the Executive Chairman, NALSA.

**1. Essential Qualifications:**

- (i) The candidate must be having a Bachelor Degree in Law (including Integrated Degree Course in Law) as on the date of appearing at interview from any Institute established by law in India and recognized by the Bar Council of India for enrolment as an Advocate.
- (ii) Candidate studying in the fifth year of the Five-Year Integrated Law Course will also be eligible to apply subject to completion of the 5<sup>th</sup> year course before appointment as Law Researcher.
- (iii) The candidate must have knowledge of computer including retrieval of desired information from various search engines/processes such as Manupatra, SCC Online, LexisNexis, Westlaw etc.

**2. Engagement:**

- (i) Law Researcher shall be engaged on purely short-term contract basis initially for six months or for the duration of the work assigned which may be extended further for such period as may be considered appropriate subject to his/her satisfactory performance.
- (ii) The contractual assignment shall not confer upon the Law Researcher any right/claim for regular appointment or continuance in service beyond the initial period of engagement in the National Legal Services Authority.



